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O.A. No. 129 of 2008

Order dated: 13.03.2008

**CORAM:**

Hon'ble Shri C.R.Mohapatra, Member (A)

Miss S.Mohapatra, appears for the Applicant and Mr. S.Mishra, Ld. A.S.C. appears for the Respondents and has received a copy of this O.A.

Miss Mohapatra, Ld. Counsel for the Applicant says that the Applicant has been shown vindictive action by the authorities due to earlier case filed in this Tribunal where certain interim orders were passed regarding his transfer. She also refers to an order of the Hon'ble High Court of Orissa at Annexure-A/8 where the Hon'ble High Court has given an interim relief directing the Respondents to keep two posts of Jr. Accountant vacant. But she submits that the present O.A. is to consider the Applicant's claim for grant of regularization in terms of Apex Court's order in Uma Devi's case decided in 2006. The grounds on which the Writ Petition was filed, on which the Hon'ble High Court had given its <sup>order</sup> judgment, have not been spelt out in the present O.A. The facts relating to the interim order granted to the Applicant with reference to his transfer while working as a casual employee at a consolidated pay of Rs. 2000/- have also not been clearly mentioned in this present O.A. The O.A., in the present form, does not bring out the entire gamut of fact regarding this Applicant.

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Ms. S.Mohapatra submits that she will file a consolidated O.A. giving all the facts regarding the Applicant. She submits to withdraw this O.A. and file a better O.A.

The O.A. is disposed of as withdrawn with liberty to the Applicant to file a fresh O.A. giving the entire facts of the case relating to the Applicant.

Copy of Order  
may be given to  
both Counsel

Chintu  
MEMBER (A)

AB  
18/3/08

S. O (J)